

[Shri Jagjivan Ram]

- (iii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the period ended the 31st March, 1962, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-547/62].

**MERCHANT SHIPPING (PREVENTION OF COLLISIONS AT SEA) REGULATIONS AND ANNUAL REPORTS OF MOGUL LINE LIMITED, HINDUSTAN SHIPYARD LIMITED AND SHIPPING CORPORATION OF INDIA LIMITED**

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy each of the following papers:—

- (i) The Merchant Shipping (Prevention of Collisions at Sea) Regulations 1960, published in Notification No. G.S.R. 1015 dated the 28th July, 1962, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-548/62].
- (ii) Annual Reports of the Mogul Line Limited, Bombay, for the year ended the 31st December, 1961 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-549/62].
- (iii) Annual Report of the Hindustan Shipyard, Limited, Visakhapatnam, for the year 1961-62 along with the Audited Accounts and the comments of

the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (iv) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-550/62].

**NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT**

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) Notification No. G.S.R. 1277 dated the 29th September, 1962 containing corrigendum to Notification No. G.S.R. 1202 dated the 8th September, 1962. [Placed in Library. See No. LT-552/62].
- (ii) The Fertiliser (Control) Seventh Amendment Order, 1962 published in Notification No. G.S.R. 1446 dated the 3rd November, 1962. [Placed in Library. See No. LT-553/62].

**RAILWAYS ACCIDENTS (COMPENSATION) SECOND AMENDMENT RULES**

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): I beg to lay on the Table a copy of the Railway Accidents (Compensation) Second Amendment Rules, 1962, published in Notification No. S.O. 3401 dated the 10th November, 1962, under section 82J of the Indian Railways Act, 1890. [Placed in Library. See No. LT-554/62].